HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE SIXTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 9165 OF 2025

Between:

Mr. Dandyala Laxman Rao, S/o. Mr. Ramaiah, Age 55 years, Occ. Business, H.No.16-9-144/17, Sri Nagar Colony, Gollagudem, Khanapuram Haveli, Khammam, Telangana - 507 001.

...PETITIONER

AND

1. The Union of India, Represented by the Commissioner Central Tax, Rangareddy Commissionerate GST Bhawan, VIP hills, Jaihind Enclave, Madhapur, Hyderabad.
2. The Assistant Commissioner of Central Tax, Khammam GST division, H.No.15-13-154, Stapathi Vijaya Raghava Towers, Bank Colony, Khammam - 507 002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, direction or order more specifically one in the nature of certiorari declaring that the Order in original No.69/2023(ST)for the FY 2015-16 passed by the respondent as wholly without jurisdiction and violative of fundamental rights of the petitioner and principals of natural justice, quash the same, restrain the respondents from taking further action against the petitioner in pursuance to the impugned OIO.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the respondents from taking further action in pursuance to the impugned Order in original No.69/2023 ST Dt. 20/09/2023 for the FY 2015-16 passed by the respondent against the petitioner.

Counsel for the Petitioner: SRI E. HARI BABU

Counsel for the Respondent No.1: SRI M.P. KASHYAP

Counsel for the Respondent No.2: SRI DOMINIC FERNANDES, SC FOR CBIC

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.9165 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri E.Hari Babu, learned counsel for the petitioner seeks to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. The prayer is allowed.

3. Accordingly, the writ petition is dismissed as withdrawn with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-A.V.S. PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

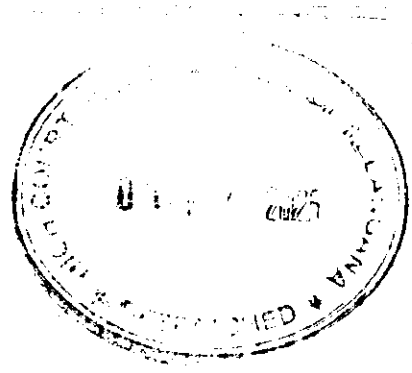
To,

1. One CC to Sri E. Hari Babu, Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
3. One CC to Sri Dominic Fernandes, SC for CBIC[OPUC]
4. Two CD Copies

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HIGH COURT

DATED:16/04/2025



ORDER

WP.No.9165 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(6)
kyr
28/4/25